

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 23/RP/2025
in Petition No. 45/TT/2023**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003, read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for seeking review of the order dated 19.7.2025 in Petition No. 45/TT/2023.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and Others

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Ms. Rohini Prasad, Advocate, BSPHCL, NBPDCCL
and SBPDCL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner is willing to withdraw this Review Petition if permission is granted liberty to pursue the reliefs sought in this Petition during the truing-up of the tariff for the 2019-24 period.

2. The learned counsel for Respondent Nos. 2, 7 and 8, i.e. Bihar State Power (Holding) Company Limited (BSPHCL), North Bihar Power Distribution Company Limited (NBPDCCL) and South Bihar Power Distribution Company Limited (SBPDCL) respectively, objected to the Petitioner's request and submitted that the Petitioner may be allowed to withdraw the present Petition in accordance with law.

3. Considering the submissions of the parties, the Commission adjourned the matter.

4. The Review Petition will be listed for hearing on **9.6.2026**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

